

Rakes for Raw Materials for Foundry Industries of West Bengal

480. SHRI KRISHNA CHANDER HALDER: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Central Government have received any communication from the West Bengal Government about the supply of railway rakes to supply raw materials from Durgapur—Burnpur area to the Bridge and Foundry industries of West Bengal; and

(b) if so, the steps taken by Government to ensure the supply of rakes?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFER SHARIEF):
(a) No.

(b) Does not arise.

Islamic Conference

481. SHRI GULAM RASOOL KOCHAK: Will the Minister of EXTERNAL AFFAIRS be pleased to state India's view on the outcome of the Islamic Conference held in Pakistan in May 1980?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): The Government of India has not yet received the final documents of the Islamic Conference held in Pakistan in May 1980. The Government have, however, noted that one of the decisions at the Conference was the setting up of a three-member Committee to consider further necessary action in regard to the situation in and around Afghanistan. The Government look upon this as a proposition meriting consideration.

Wagons for Coal Transportation

482. SHRI MOOL CHAND DAGA: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that wagons could not be supplied in adequate

number for transportation of coal from January, 1980;

(b) if so, the number of wagons demanded and the number of those supplied during the period from January, 1980 to June, 1980; and

(c) the reasons for not supplying wagons in adequate number?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFER SHARIEF):

(a) to (c). Daily average loading of coal between January and May 1980 improved to 8981 wagons per day from 8762 wagons per day during the previous 5 months.

Eradication of Leprosy from the Country

483. SHRI HARINATHA MISRA: Will the Minister of HEALTH be pleased to state:

(a) the present incidents of leprosy, State-wise, throughout the country;

(b) what facilities for treatment, both at Indoor and Outdoor Patients Departments have been provided in Government and Government-aided hospitals; and

(c) the help extended to non-official organisations engaged in prevention and cure of leprosy?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH (SHRI NIHAR RANJAN LASKAR): (a) The number of leprosy cases detected and on record till 31st December in each State is enclosed.

(b) Out-door treatment is provided to Leprosy patients through Leprosy Control Units, Survey Education Treatment Centres, Urban Leprosy Centres, etc., Indoor treatment is provided to the needy or acutely ill or complicated leprosy patients in the Leprosy Hospital and Temporary Hospitalisation Wards attached to the District hospitals or Medical Institutions.

Disease-arrested Deformed Leprosy patients are treated for correction of deformities followed by Physiotherapy in the Reconstructive Surgery Units in the Leprosy Hospitals and Medical Colleges. All these units function both under Government and Government-aided organisations.

(c) The non-official voluntary organisations engaged in anti-leprosy activities under the National Leprosy Control Programme receive grant-in-aid from the Government of India on the recommendations of the concerned State Government, according to the pattern of assistance approved for the purpose.

Statement

Sl. No.	States/U.Ts.	Population as per 1971 Census (lacks)	New Cases detected during 1979-80 (lacks)	Total cases detected till (lacks)	Estimated prevalence rate per 1000
1	2	3	4	5	6
1	Andhra Pradesh	435.03	0.509	4.645	14.45
2	Assam	146.25	..	0.045	0.82
3	Bihar	563.53	0.152	1.681	6.02
4	Gujarat	266.98	0.090	0.516	2.02
5	Haryana	100.37	only 6	0.001	0.10
6	Himachal Pradesh	34.60	0.002	0.061	4.34
7	Jammu & Kashmir	46.17	0.002	0.051	1.08
8	Karnataka	292.99	0.124	1.184	5.94
9	Kerala	213.47	0.038	0.371	3.51
10	Madhya Pradesh	416.54	..	0.234	0.77
11	Maharashtra	504.12	0.429	2.860	5.55
12	Manipur	10.73	0.003	0.054	5.59
13	Meghalaya	10.12	..	0.017	5.93
14	Nagaland	5.16	only 48	0.019	9.69
15	Orissa	291.45	0.165	1.310	10.80
16	Punjab	135.51	..	0.006	0.15
17	Rajasthan	257.66	0.007	0.051	0.39
18	Sikkim	2.09	only 22	..	7.67
19	Tamil Nadu	411.99	0.619	7.070	19.01
20	Tripura	15.56	0.003	0.029	6.43
21	Uttar Pradesh	883.41	0.264	2.468	1.90
22	West Bengal	443.12	..	1.766	8.58

1	2	3	4	5	6
<i>Union Territories</i>					
23.	A & N. Islands	1.15	0.001	0.005	8.70
24.	Arunachal Pradesh	4.68	..	0.008	2.14
25.	Chandigarh	2.47
26.	Dadra & N. Haveli	0.74	only 23	0.005	1.35
27.	Delhi	40.66	0.002	0.046	0.25
28.	Goa, Daman and Diu	8.58	0.002	0.013	5.83
29.	Lakshadweep	0.32	only 2	0.005	31.25
30.	Mizoram	3.32	0.001	0.003	3.01
31.	Pondicherry	4.72	0.007	0.129	40.25
<i>All India</i>		5481.59	2.422	24.662	5.93

Visit of Seychelles President

484. SHRI SUBHASH CHANDRA BOSE ALLURI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that Seychelles President visited India in May, 1980 and had discussions with various Government officials; and

(b) if so, the outcome of the discussions?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) Yes, Sir. The President of Seychelles paid a State visit to India from 2nd to 11th May, 1980

(b) Views on international issues and bilateral relations were exchanged. A resident Indian diplomatic mission is expected to be open in Mahe with a view to facilitating development of closer ties. It is hoped that bilateral cooperation will be expanded to the mutual benefit of both countries.

Measures to Check Fake Drugs

485. SHRI JAI NARAIN ROAT: Will the Minister of HEALTH be pleased to state:

(a) whether Government have formulated effective and well coordinated measures to check fake drugs;

(b) if so, broad features thereof; and

(c) what steps have been taken to strengthen enforcement machinery at State level and whether there is any proposal to use Preventive Detention Act against drug fakers?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH (SHRI NIHAR RANJAN LASKAR): (a) and (b). Under the provisions of the Drugs and Cosmetics Act and the Rules thereunder, control over the manufacture and sale of drugs is exercised by the State Drug Control Authorities through a system of licensing and inspection of manufacturing and selling premises. Some of the State Drugs Control Organisations be set up separate legal-cum-intelligence cells for tackling the problem of spu-